

CA No. 396/18
Imran Vs. State


03.06.2020

Present: Counsel for appellant.
Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.

Previous conviction report filed.

Appellant is directed to appear in person tomorrow i.e. 04.06.2020.

Put up on 04.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

CA No. 396/18
Imran Vs. State

30.05.2020

Present: Counsel for appellant,
Sh. Virender Singh, Lt. Addl. PP for State. (Through V/C).

Previous conviction report not filed by IO. Same be filed on 03.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.383/13
PS: Burari
U/s: 363/364-A/302/468/471/120-B/34 IPC
Sandeep Kumar @ Sunny Vs. State

03.06.2020


Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Zubair Akhter, Ld. Counsel for applicant/accused Sandeep
Kumar @ Sunny.

The applicant is seeking interim bail in view of the criteria dated 18.05.2020 of Hon'ble HPC.

Reply filed by the IO that applicant is not involved in any other case. Jail Superintendent is directed to file the custody warrant and the jail conduct of the applicant on next date.

Put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.30/18
PS: Kamla Market
U/s: 302/365/34 IPC
Sachin Hudda Vs. State


03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Sumit Chaudhary, Ld. Counsel for applicant/accused Sachin
Hudda. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Sachin Hudda, seeking interim bail on the ground of criteria dated 18.05.2020 of Hon'ble HPC.

Jail Superintendent has filed his report regarding the conduct of the applicant in jail which is found to be satisfactory. Copy of custody warrant of applicant is annexed with his report.

IO is directed to file report regarding the previous involvement/conviction of the applicant, for 06.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.463/17
PS: Timar Pur
U/s: 302/34 IPC
Saurabh Vs. State

03.06.2020

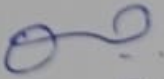
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vanya Chabbara, Ld. Counsel for applicant/accused Saurabh.
(Through V/C).

The applicant is seeking interim bail in view of the criteria dated 18.05.2020 of Hon'ble HPC.

Jail Superintendent has filed his report regarding the conduct of the applicant in jail which is found to be satisfactory. Copy of custody warrant of applicant is annexed with his report.

IO has filed the report that applicant is not involved in any other case. Applicant is in JC since 01.11.2017 and is booked for the offence u/s 302/34 IPC. The period of judicial custody of the applicant is more than 2 years. He is not previously involved in any other case. His jail conduct is satisfactory. Hence, applicant is covered with the criteria dated 18.05.2020 laid down by Hon'ble HPC. Accordingly, applicant is admitted on interim bail for 45 days subject to furnishing of personal bond to the tune of Rs. 15,000/- to the satisfaction of jail superintendent. The interim bail will commence from the date of release of the applicant. The applicant will surrender before the concerned Jail Superintendent immediately on completion of period of interim bail. He is directed not to contact the witnesses of the present case.

The application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.162/18
PS: Sarai Rohilla
U/s: 328/34 IPC
Kamre Alam & Anr. Vs. State

03.06.2020

Fresh application for extension of bail filed by applicant/accused Kamre Alam. It be checked and registered.


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Varun Kumar, Ld. Counsel for applicant/accused Kamre Alam.

Bail record received from the filing centre. Same is perused.

The present is the application on behalf of the applicant for extension of bail granted vide order dated 18.04.2020 for 30 days. Reply filed by the IO.

I have perused the record. Vide order dated 18.04.2020, applicant was admitted on interim bail for 30 days. The period of interim bail of the applicant has already expired on 18.05.2020. Ld. Counsel for applicant submits that applicant did not surrender on 18.05.2020 since he was under the belief that his interim bail was for 45 days which would expire today. In view of the reasons mentioned in the application, the interim bail of the applicant is extended for 45 days w.e.f. 18.05.2020 on the same terms and conditions as mentioned in the order dated 18.04.2020. Applicant would surrender immediately after the expiry of period of interim bail before concerned Jail Superintendent.

The present application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No. 43/17
PS: Prasad Nagar
U/s: 302/392/394/397/411/34 IPC & 25/27 Arms Act
Rahul Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
None for applicant/accused.

On last date of hearing i.e. 01.06.2020, Jail Superintendent was directed to file the conduct report of the applicant. Today, Jail Superintendent has filed report that as per the given particulars, accused could not be traced in the jail. Since morning none has appeared on behalf of the applicant.

Put up for clarification on 10.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.58/16
PS: Burari
U/s: 302/34 IPC
Rohit & Ors. Vs. State

03.06.2020


Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Rohit. (Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Rohit, seeking interim bail. From the perusal of the application, it is revealed that the applicant is seeking bail on merits, however, during arguments, Ld. Counsel for applicant submits that applicant is covered with the criteria dated 18.05.2020 of Hon'ble HPC, therefore, the interim bail of the applicant be considered under the said criteria. Applicant is booked for the offence u/s 302/34 IPC. He is stated to be in JC since 27.01.2016. As per the reply filed by IO today, applicant is not involved in any other case.

Let report be called from the concerned Jail Superintendent regarding the jail conduct of the applicant alongwith copy of his custody warrant.

Put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.09/20
PS: ODRS
U/s: 356/379/411/34 IPC
Gautam Vs. State

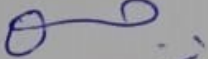
03.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO ASI Mohan Lal.
Sh. Anil Kumar Mishra, Ld. Counsel for applicant/accused Gautam.

Applicant is seeking regular bail. He is in custody for committal of offence u/s 356/379/411/34 IPC. He is in JC since 30.05.2020. In the reply filed by the IO today, he has not mentioned the previous involvement of the applicant. Previous involvement of the applicant be filed by the IO on next date.

Put up on 12.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.202/16
PS: Kamla Market
U/s: 302/120-B/34 IPC
Daud Vs. State

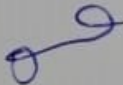
03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
None for applicant/accused.

Reply from the IO not received. Report of Jail Superintendent is also not placed on record.


Report be called from the IO regarding the previous involvement/conviction of the applicant. Jail Superintendent will also file the custody warrant and the jail conduct of the applicant on next date.

Put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

At 12:15 PM

At this stage, report filed by Jail Superintendent.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.06.2020

FIR No.58/16
PS: Burari
U/s: 302/34 IPC
Ravi @ Poly Vs. State

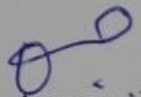
03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. N. K. Dhama, Ld. Counsel for applicant/accused Ravi @ Poly.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Ravi @ Poly, seeking interim bail in view of the criteria dated 18.05.2020 of Hon'ble HPC. In reply filed by the IO today, it is mentioned that applicant is not previously involved in any other case.

Jail Superintendent is directed to file the custody warrant and the jail conduct of the applicant on next date.

Put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.647/14
PS: Sarai Rohilla
U/s: 302/120-B/201/34 IPC
Vijay Singh Vs. State

03.06.2020

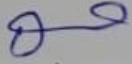
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. C. P Dubey, Ld. Counsel for applicant/accused Vijay Singh.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Vijay Singh, seeking interim bail in view of the criteria dated 18.05.2020 of Hon'ble HPC. As per the reply filed by the IO, the applicant is also involved in one more case i.e. FIR No. 527/92, PS NDRS, in which he was convicted and sentenced for the period of 8 months.

Ld. Counsel for applicant/accused submits that as per his information received from the family of the applicant, applicant is not involved in any other case whatsoever, therefore, he raises doubt on the reply of the IO regarding the previous involvement of the applicant.

IO is directed to again verify the factum of previous involvement/conviction of the applicant/accused. Report be also called from the Jail Superintendent regarding the jail conduct of the applicant and also copy of custody warrant of applicant.

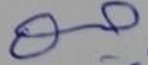
Put up on 11.06.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.06.2020

At 12:15 PM

At this stage, report filed by Jail Superintendent, as per which the conduct of the applicant is not satisfactory in jail.

Put up on date fixed i.e. 11.06.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.06.2020

FIR No.58/16
PS: Burari
U/s: 302/34 IPC
Rahul & Ors. Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Pawan Kumar, Ld. Counsel for applicant/accused Rahul.

This is an application u/s 439 Cr.PC on behalf of applicant Rahul, seeking regular Bail.

At this stage, counsel for applicant submits that as the applicant has already been released, therefore, he does not want to press the present application and same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.276/16
PS: I.P Estate
U/s: 392/394/397/411 IPC & 25 Arms Act
Irfan Vs. State


03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Hari Kishan, Ld. Counsel for applicant/accused. **(Through V/C)**

This is an application for recall of order dated 27.05.2020 and for restoration of bail application.

At this stage, counsel for applicant through Video Conferencing submits that he does not want to press the present application and same be dismissed as withdrawn with liberty to file fresh application.

In view of submission of counsel for applicant, the present application is dismissed as withdrawn with liberty to the applicant to file fresh application, as per law.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.106/12
PS: Kamla Market
U/s: 302/307/186/353/109/332/34 IPC
Ashish Kumar Bahuguna Vs. State


03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused Ashish
Kumar Bahuguna. **(Through V/C)**.

Reply filed by the IO stating that applicant/accused is not involved
in any another case.

Concerned Jail Superintendent is directed to file the custody
warrant and the jail conduct of the applicant on next date.

Put up on 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.297/18
PS: Prasad Nagar
U/s: IPC
Neeraj @ Nonu Vs. State

03.06.2020

File taken up today on an application of applicant/accused Neeraj @ Nonu for modification of condition in the order dated 30.05.2020.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Applicant/accused in person.

Vide order dated 30.05.2020, interim bail of applicant/accused was extended for 45 days subject to furnishing of personal bond to the tune of Rs. 50,000/- to the satisfaction of Jail Superintendent. Applicant has already been released on interim bail on 28.04.2020, therefore, the condition of furnishing of bail bond to the jail superintendent is modified and the interim bail of the applicant is extended subject to all other terms and conditions as mentioned in the order dated 28.04.2020.

The application is disposed off accordingly.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.208/18
PS: Subzi Mandi
U/s: 307/506/34 IPC
Suraj Vs. State


03.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Satish Kumar, Ld. Counsel for applicant/accused Suraj.
(Through V/C).

Reply/report not filed by the IO. Same be filed on or before next date.

Put up on 06.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.20/20
PS: Karol Bagh
U/s: 376/506 IPC
Varun Goel Vs. State

03.06.2020

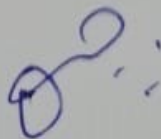
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Prosecutrix with counsel Sh. J. K. Dhingra.
IO W/SI Vimla and SI Sri Narayan.
Sh. Mukesh Gupta, Ld. Counsel for applicant/accused Varun Goel.

The present application u/s 439 Cr.PC filed on behalf of applicant/accused Varun Goel, seeking interim bail on the ground of delivery of his wife. In the reply filed by the IO, it is stated that the medical documents of the applicant's wife annexed with the application could not be verified since in one set of documents pertaining to Vishal Imaging Centre, details of the hospital were not mentioned and the other set of documents pertaining to Naurang Hospital have been sent for verification. Ld. Counsel for applicant submits that he will provide the details of the Vishal Imaging Centre to the IO within an hour. Same be supplied accordingly.

Applicant is resident of Aligarh. IO is also directed to verify whether there is anybody else in his family to lookafter his wife. Ld. Counsel for prosecutrix submits that earlier bail application of the applicant was dismissed by Ld. ASJ vide order dated 13.05.2020. He also pointed out that recently the applicant applied for regular bail before Hon'ble High Court but on 26.05.2020, the said application was withdrawn.

--Page 1 of 2--



FIR No.20/20
PS: Karol Bagh

Computerized copy of order dated 26.05.2020 of Hon'ble Delhi High Court is placed on record by counsel for applicant.

Copy of bail application supplied to the counsel for prosecutrix.

Put up for reply/report by the IO regarding the other family members of applicant and on the verification of the medical documents annexed with the application, on 05.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

(21020)

FIR No.130/14
PS: Kamla Market
U/s: 419/420/365/392 IPC
Raj Bahadur Vs. State

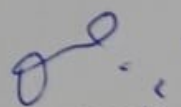
03.06.2020

Fresh application for extension of bail filed by applicant/accused Sanjay @ Dharamvir. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Rajan Bhatia, Ld. Counsel for applicant/accused Sanjay @
Dharamvir.

The applicant/accused Sanjay @ Dharamvir has filed an application for extension of bail granted to him vide order dated 06.05.2020 by Sh. Naveen Kumar Kashyap, Ld. ASJ.

Let the bail record be called for 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.303/14
PS: Subzi Mandi
U/s: 302/307/34 IPC
Deepesh @ Deepu Vs. State

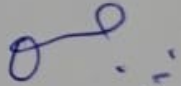
03.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vikrant Chaudhary, Ld. Counsel for applicant/accused Deepesh @ Deepu. (Through V/C).

The applicant is seeking interim bail on the ground of medical illness of his wife. Reply not filed by IO. Reply be called with specific directions to the IO to verify the medical documents of applicant's wife and also the fact whether there is any other family member in the applicant's family to look after allegedly ill wife of the applicant.

Put up on 09.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No. Not Know
PS: Gulabi Bagh
U/s: Not known
Himanshu Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Uma Singh.
Sh. Gurnam Singh, Ld. Counsel for applicant Himanshu.

This is an application u/s 438 Cr.PC on behalf of applicant Himanshu for anticipatory bail.

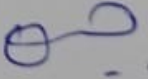
IO submits that DD No. 33B, dated 17.03.2020, was received in PS Gulabi Bagh, regarding missing of one Keshav. The said DD was lodged by Ms. Kavita, wife of missing person Keshav. IO further submits that inquiry is still going on in the said DD but no FIR is registered yet.

Ld. Counsel for applicant submits that applicant's sister-in-law (Bhabi) Kavita is continuously threatening the applicant that she would falsely implicate him in a case of missing of his brother Keshav.

On last date of hearing, applicant was directed to join the inquiry on 01.06.2020 at 04:00 PM. IO submits that inquiry was accordingly joined by the applicant.

Ld. Counsel for applicant further submits that applicant will join the inquiry as and when he will be called by the IO in the Police Station. Applicant is directed to join the inquiry as and when called by the IO. IO shall give 03 days notice to the applicant prior to his arrest.

The application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.699/15
PS: ODRS
U/s: 302/394/397/34 IPC
Sunil @ Ballu Vs. State

03.06.2020

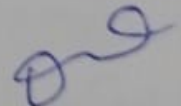
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Sandeep Srivastava, Ld. Counsel for applicant/accused Sunil @ Ballu.

The applicant is seeking regular bail on merits alternatively interim bail in view of the criteria dated 18.05.2020 of Hon'ble HPC.

In the reply filed by the IO today, the previous involvement/conviction of the accused/applicant is not mentioned. Same be called from the IO for next date. IO is directed to specifically mention the status of the cases, if any, found to be registered against the applicant/accused. Jail Superintendent will also file the custody warrant and the jail conduct of the applicant on next date.

Put up on 06.06.2020 at 12:00 Noon.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No.143/13
PS: Rajinder Nagar
U/s: 364-A/342/323/120-B/34 IPC
Amarjeet Singh @ Jeeta Vs. State

03.06.2020

Fresh application for extension of interim bail filed by applicant/accused. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Prasanna Aggarwal, Ld. Counsel for applicant/accused
Amarjeet singh @ Jeeta. **(Through V/C)**.

Bail record be called from the Filing Centre, for 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.590/16

PS: Burari

U/s: 363/506/376 (II) IPC & 4/6 of POCSO Act

Bunty Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO W/SI Sushila.
Mother of victim.
Sh. Pawan Kapoor, Ld. Counsel for applicant/accused Bunty.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Bunty, seeking regular bail. Reply filed by IO today.

Mother of victim submits that her counsel is not well and is out of station. She submits that he will be available after 15.06.2020. IO also submits that the medical documents of the applicant's mother annexed with the application are not supplied for verification. Same be supplied by the counsel for applicant today itself.

Put up for reply by the IO and for arguments on the bail application, on 18.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.25/20
PS: Burari
U/s: 376/366/363 IPC r/w 4/6 POCSO Act
Bhupender Singh Vs. State


03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Prosecutrix alongwith counsel.
Sh. Vipin Bhaskar, Ld. Counsel for applicant/accused Amit Kumar
@ Kale @ Kunal.

This is an application u/s 439 Cr.PC on behalf of applicant Amit Kumar @ Kale @ Kunal, for regular Bail.

At this stage, counsel for applicant submits that he does not want to press the present application and same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No.25/20
PS: Burari
U/s: 366/363/376 IPC & 4/6 POCSO Act
Ashish @ Ashu Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Victim alongwith counsel Sh. P K. Chaudhary.
IO W/SI Sushila.
Sh. M. K. Panchang, Ld. Counsel for applicant/accused Ashish @
Ashu.

Reply filed by the IO verifying the medical documents of applicant's mother. However, counsel for victim submits that he has not received the copy of bail application filed by the applicant. Same is supplied today.

Put up for arguments on bail application on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No.25/20
PS: Burari
U/s: 366/363/376 IPC & 4/6 POCSO Act
Bhupender @ Kale Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Victim alongwith counsel Sh. P. K. Chaudhary.
IO W/SI Sushila.
Sh. M. K. Panchang, Ld. Counsel for applicant/accused Ashish @
Ashu.

Reply filed by the IO verifying the medical documents of applicant's wife. However, counsel for victim submits that he has not received the copy of bail application filed by the applicant. Same is supplied today.

Put up for arguments on bail application on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.200/20
PS: Civil Lines
U/s: 394/411/34 IPC
Vishal Vs. State

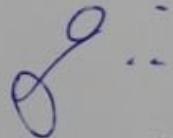
03.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. S. P. Sharma, Ld. Counsel for applicant/accused Vishal.

Report/reply not filed by the IO. Same be filed on or before next date.

Put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.200/20
PS: Civil Lines
U/s: 394/411/34 IPC
Kamal Singh Vs. State

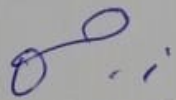
03.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. S. P. Sharma, Ld. Counsel for applicant/accused Kamal Singh.

Report/reply not filed by the IO. Same be filed on or before next date.

Put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No.25/16
PS: Darya Ganj
U/s:394/397/411/34 IPC
Mohd. Amir Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. A. A. Quresh, Ld. Counsel for applicant/accused Mohd. Amir.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Mohd. Amir, seeking regular bail. Reply not filed by IO. Same be called for next date.

Put up on 09.6.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.383/13
PS: Burari
U/s: 363/364-A/302/468/471/120-B/34 IPC IPC
Gautam Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Gautam. (Through V/C).

The applicant is seeking interim bail in view of the criteria dated 18.05.2020 of Hon'ble HPC. Applicant is booked for the offence u/s 363/364-A/302/468/471/120-B/34 IPC. He is in JC since 19.02.2016.

Reply filed by the IO that applicant is not involved in any other case. However, as per the report received from Jail Superintendent regarding the previous conduct of the applicant, the same is not found to be satisfactory. As per the report of the Jail Superintendent, the mulakat of the applicant was also stopped for one week in the year 2017. In view of the report of the Jail Superintendent, applicant cannot be granted bail in view of the criteria dated 18.05.2020 of Hon'ble HPC. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.97/19
PS: NDRS
U/s: 379/411/34 IPC
Subodh Kumar Vs. State

03.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. S. K. Bhardwaj, Ld. Counsel for applicant/accused Subodh
Kumar.
IO ASI Parmod.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Subodh Kumar for regular bail. Applicant is booked for the offence u/s 379/411/34 IPC. He is in custody since 05.12.2019. Reply filed by the IO.

Arguments heard.

Ld. Counsel for applicant submits that applicant is a poor person and is a sole bread earner in his family. He has been falsely implicated. Recovery has already been effected. Charge-sheet has been filed in the concerned court, therefore, no purpose shall be served by keeping the accused behind the bar. Ld. Counsel submits that all other co-accused have already been admitted on bail.

Ld. APP oppose the bail application as he submits that applicant is a habitual offender involved in other two FIRs also of similar nature as mentioned in the reply of the IO. Ld. APP further submits that the role of the applicant is different from other co-accused persons who are on bail since in the CCTV Footage collected from the spot the applicant is clearly seen while removing the bag of the complainant. He submits that part of the stolen

FIR No.97/19
PS: NDRS

jewellery was recovered from the applicant which was duly identified by the complainant during TIP

Keeping in view the directions of Hon'ble Apex Court and Hon'ble High Court regarding de-congesting the jails received time and again and also keeping in mind the pandemic disease of Covid-19, the applicant is admitted on bail subject to furnishing of personal bond to the tune of Rs. 10,000/- and local surety of like amount subject to satisfaction of Ld. Duty MM/concerned court.

The application is disposed off accordingly.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No.140/18
PS: Sarari Rohilla
U/s: 307/34 IPC & 25/27 Arms Act
Ashish Mittal Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

This is second call and since morning none has appeared on behalf of applicant. IO has also not filed the reply. Reply be called from the IO for next date.

Put up on 08.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

At 11:45 AM

At this stage, Sh. Prashant Yadav, counsel for applicant appeared. He submits that his other bail matter is listed on 05.06.2020 in Tis Hazari Complex, therefore, the present application be also listed on 05.06.2020.

At request of counsel for applicant, earlier date of hearing i.e. 08.06.2020, stands called.

Put up on 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No.647/14
PS: Sarai Rohilla
U/s: 302/120-B/201/34 IPC
Neetu Singh Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. C. P. Dubey, Ld. Counsel for applicant/accused Neetu Singh.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Neetu Singh, seeking interim bail in view of the criteria dated 18.05.2020 of Hon'ble HPC. As per the reply filed by the IO through Whatsap, the applicant is not involved in any other case. The conduct report dated 28.05.2020 received from Jail Superintendent, as per which the conduct of the applicant is satisfactory in jail. Applicant is in JC since 19.07.2014 i.e. more than 2 years till date in a case for the offence u/s 302/120-B/201/34 IPC. The applicant is covered with the criteria dated 18.05.2020 laid down by Hon'ble HPC. Hence, applicant Neetu Singh is admitted on interim bail for 45 days subject to furnishing of personal bond to the tune of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. The period of interim bail would commence from the date of release. The applicant would surrender immediately on the expiry of period of interim bail before concerned Jail Superintendent. Applicant is directed not to contact the witnesses during the period of interim bail.

Bail application is accordingly disposed off.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.20/15
PS: Kamla Market
U/s: 302/396/412/34 IPC
Adil @ Shahzada Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

This is second call since morning, none has appeared on behalf of
applicant.

Let the application be put up on 09.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.195/19
PS: Kamla Market
U/s: 365/392/397/411/34 IPC
Salman Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Counsel for applicant/accused Salman. (Through V/C).

The application u/s 439 Cr.PC seeking regular bail filed on behalf of applicant. Reply filed by IO.


Argument heard.

Ld. Counsel for applicant submits that applicant is in JC since 11.01.2020 and has been falsely implicated in this case. He is the sole bread earner in his family and not previously involved in any other case.

Ld. APP oppose the bail application as he submits that there are serious allegations against the applicant and he is also involved in 4 other criminal cases of similar nature.

Considering that there are serious allegations against the applicant of kidnapping and robbery and also that he is previously involved in 4 cases of similar nature, at this stage, no ground for bail is made out. Accordingly, the bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020


FIR No.30/20
PS: Gulabi Bagh
U/s: 457/380 IPC
Vicky @ Lokesh Vs. State

03.06.2020

Fresh bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

The present application for interim bail of the applicant has been moved on behalf of the applicant by the Jail Superintendent through DLSA in view of the criteria laid down by Hon'ble HPC. The designated court to deal with the present application is of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. The present application be sent to the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, for 04.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No. 295/17
PS: Timar Pur
U/s: 376/506/363 IPC
Anas Vs. State

03.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

The present application for interim bail of the applicant has been moved on behalf of the applicant by the Jail Superintendent through DLSA in view of the criteria laid down by Hon'ble HPC. The designated court to deal with the present application is of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. The application be sent to the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, for 04.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.362/15
PS: Karol Bagh
U/s: 419/420/467/468/471 IPC
Amit Kumar Singh Vs. State

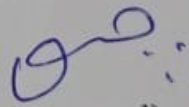
03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
SI Shiv Narayan on behalf IO Inspector Jagdish Rai.
Sh. Sandeep Mishra, Ld. Counsel for applicant/accused Amit
Kumar Singh.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Amit Kumar Singh, seeking regular bail on merits alternatively interim bail on the ground of pregnancy of applicant's wife. Reply filed on behalf of IO. Medical documents of the applicant's wife are verified that she is on family way.

On last date of hearing i.e. 28.05.2020, IO was directed to appear in person alongwith the police file. Today, SI Shiv Narayan submits that IO is not well, therefore, on medical rest. He submits that IO will join on 08.06.2020. IO is directed to appear in person on next date with police file.

Put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.362/15
PS: Karol Bagh
U/s: 419/420/467/468/471 IPC
Sunil Kumar @ Sonu Vs. State


03.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
SI Shiv Narayan on behalf of IO Inspector Jagdish Rai.
Ld. Counsel for applicant/accused Sunil Kumar @ Sonu. (Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Sunil Kumar @ Sonu, seeking regular bail on merits. Reply filed on behalf of IO.

IO is required to hear arguments on the present bail application. SI Shiv Narayan submits that IO is not well, therefore, on medical rest. He submits that IO will join on 08.06.2020. IO is directed to appear in person on next date with police file. The bail application of co-accused Amit Kumar Singh in this FIR is listed for 08.06.2020. Hence, this application be also put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.128/11
PS: Lahori Gate
U/s: 302/394/397/411 IPC & 25/27 Arms Act
Ajay Kumar Tomar Vs. State

03.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Ankur Sharma, Ld. Counsel for family of the deceased
Harminster.
Sh. Gurjit Singh, brother of deceased Sunny.
Ld. Counsel for applicant/accused. **(Through V/C)**.

The present application u/s 439 Cr.PC has been moved on behalf of applicant/accused Ajay Kumar Tomar for interim bail due to spread of Corona Virus. Reply filed by IO.

Arguments heard.

Ld. Counsel for applicant submits that the trial of the case is at the stage of defence evidence and due to Corona Virus the completion of trial is going to take time. Applicant is in JC since 26.11.2011 i.e. more than 8 years. He is stated to be having two minor children and old aged father.

Ld. APP oppose the bail application as he submits that it is a case of double murder. Applicant is a dismissed Head Constable of Delhi Police and instead of serving and protecting lives of he people, he himself took away the precious life of two innocent persons. Ld. APP further argued that applicant despite being in JC tried to threaten the family members of the victim regarding which a complaint vide DD No. 41-B, dated 15.02.2019, PS Sarai Rohilla, has

--Page 1 of 2--

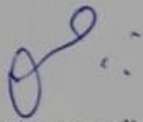


FIR No.128/11
PS: Lahori Gate

been lodged by Sh. Gurjit Singh, brother of deceased Sunny. During the course of arguments, the photocopy of the said DD was placed on record by Sh. Gurjit Singh present in the court. Ld. APP further pointed out that applicant is also involved in two other cases i.e. FIR No. 387/11, u/s 25 Arms Act, PS Model Town and FIR No. 501/07, u/s 379 IPC, PS Seema Puri.

Considering that there are serious allegations of double murder in this FIR itself against the applicant and also considering that he is involved in two other cases, no ground for interim bail is made out. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.223/20
PS: Burari
U/s: 323/452/506/34 IPC
Awtar Chaudhary Vs. State

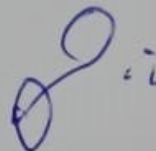
03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Complainant with counsel Sh. Ravinder Prasad.
Sh. S. S. Tomar, Ld. Counsel for applicant/accused Awtar
Chaudhary.

This is an application u/s 438 Cr.PC on behalf of applicant/accused Awtar Chaudhary, seeking anticipatory bail. Applicant is booked for the offence u/s 323/452/506 IPC. On last date of hearing, the IO submitted that initially Section 323 IPC was invoked, however, later on it was transpired that complainant has sustained fracture in his right hand, therefore, the final opinion of the Doctor was sought. Today, IO has filed the reply that due to Covid-19, the final report over the MLC could not be given by the Doctor. The remarks of the concerned Doctor seeking time for final opinion are annexed with reply of the IO.

Ld. Counsel for applicant submits that the applicant has been falsely implicated in the present FIR and the dispute involved in the matter is civil in nature as the dispute between landlord and tenant over the rent.

Ld. APP and counsel for complainant submit that the civil dispute between the parties is a separate matter but due to the said civil dispute only, the accused party has tried to take law in their hands by inflicting injury to the complainant.



FIR No.223/20
PS: Burari

Considering the entire facts and circumstance as the final opinion of the Doctor is awaited, IO is directed not to take any coercive action against the applicant till next date.

Put up for arguments on the anticipatory bail application of the applicant, on 15.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.223/20
PS: Burari
U/s: 323/452/506/34 IPC
Mohan Lal Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Complainant with counsel Sh. Ravinder Prasad.
Sh. S. K. Bhardwaj, Ld. Counsel for applicant/accused Mohan Lal.

This is an application u/s 438 Cr.PC on behalf of applicant/accused Mohan Lal, seeking anticipatory bail. Applicant is booked for the offence u/s 323/452/506 IPC. On last date of hearing, the IO submitted that initially Section 323 IPC was invoked, however, later on it was transpired that complainant has sustained fracture in his right hand, therefore, the final opinion of the Doctor was sought. Today, IO has filed the reply that due to Covid-19, the final report over the MLC could not be given by the Doctor. The remarks of the concerned Doctor seeking time for final opinion are annexed with reply of the IO.

Ld. Counsel for applicant submits that the applicant has been falsely implicated in the present FIR and the dispute involved in the matter is civil in nature as the dispute between landlord and tenant over the rent.

Ld. APP and counsel for complainant submit that the civil dispute between the parties is a separate matter but due to the said civil dispute only, the accused party has tried to take law in their hands by inflicting injury to the complainant.

Considering the entire facts and circumstance as the final opinion of the Doctor is awaited, IO is directed not to take any coercive action against



FIR No.223/20
PS: Burari

the applicant till next date.

Put up for arguments on the anticipatory bail application of the
applicant, on 15.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.329/17
PS: Subzi Mandi
U/s: 392/394/397/120-B/34 IPC
Salman @ Guru Vs. State

03.06.2020

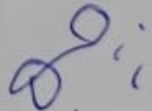
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Salman @ Guru. (Through V/C).

The applicant is seeking interim bail in view of criteria dated 18.05.2020 of Hon'ble HPC. Applicant is booked for the offence u/s 392/394/397/34 IPC. He is in JC since 13.02.2018. Apparently, in the criteria dated 18.05.2020 of Hon'ble HPC, the offences for which applicant is booked are not mentioned. Otherwise also, as per the reply filed by the IO today, applicant is booked in other 2 cases, therefore, also the criteria dated 18.05.2020 of Hon'ble HPC is not applicable to the applicant.

Ld. Counsel for applicant submits that in para no. 8 of the application, he has also mentioned the fact of grant of interim bail to co-accused by Ld. ASJ vide order dated 23.05.2020, therefore, the bail is also sought on the ground of parity. The order dated 23.05.2020 is not annexed with the present application for the perusal fo the court. Same be filed till next date.

I am informed that bail of co-accused is listed for 05.06.2020, hence, this application be also listed for the same date i.e. 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.06.2020

FIR No.166/17
PS: Subzi Mandi
U/s: 395/398/468/471 IPC & 25 Arms Act.
Kanhaie Jha Vs. State

03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Kanhaie Jha, seeking interim bail on the ground that one of the prisoner "K" was found Corona positive who was lodged in the same barrack in which applicant was lodged, therefore, there is all possibility that applicant may also get infected with the Corona Virus.

On the application, the report from the Jail Superintendent was called. As per the report dated 19.05.2020 of the jail superintendent, the applicant was found Corona Positive on 15.05.2020, therefore, was shifted to the jail dispensary where all other Covid-19 positive patients were kept. In the same report, it is mentioned that the applicant is under regular check up by the concerned Doctors of the jail dispensary. In compliance of further order of this court, report dated 31.05.2020, was also filed by the jail superintendent in which it is mentioned that on 24.05.2020, applicant was again tested for Corona Virus and his report was negative, therefore, he was shifted in the regular ward from jail dispensary and at present, the condition of the applicant is stable and satisfactory.

Ld. APP oppose the bail application of the applicant as he submits that there are serious allegations against the applicant and at earlier occasions when he was granted interim bail, he misused the liberty given to him by the



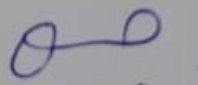
FIR No.166/17
PS: Subzi Mandi

court. He also submits that otherwise also it is not safe to grant bail to the applicant in view of his medical condition that he has recently recovered from Covid-19.

As per order dated 01.06.2020 of Ld. ASJ, the trial of the present case is going on in the court of undersigned. The judicial record is called from the Ahlmad. Perusal of file shows that in the year 2018, applicant was granted interim bail by the court for 10 days for the admission of his daughter but the applicant did not surrender after the expiry of period of interim bail and later on was declared proclaimed offender and appeared in the court only after his arrest in some other FIR no. 55/17, PS Subzi Mandi. The judicial record also shows that the applicant is alleged to have committed a crime of FIR No. 55/17, PS Subzi Mandi during the period of his interim bail.

Considering the conduct of the applicant that he misused the liberty granted to him by the court by enlarging him on interim bail in the year 2018, no ground for interim bail is made out. So far as, the contention raised on behalf of applicant regarding his medical condition is concerned, as per reports dated 19.05.2020 and 31.05.2020 of Jail Superintendent, Rohini Jail, the applicant's condition is stable and he is under regular check up in the jail dispensary, hence, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020

FIR No.11/20
PS: Karol Bagh
U/s: 376/506/313 IPC
Anuj Bhushan Vs. State


03.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Prosecutrix in person.
IO SI W/SI Vimla.
Ld. Counsel for applicant/accused Anuj Bhushan. **(Through V/C)**

The present is the application on behalf of the applicant for extension of his interim bail granted vide order dated 20.05.2020 for 15 days.

Bail record called from the filing centre.

Be awaited at 12:00 Noon.


(Charu Aggarwal)
ASJ-02/Central
THC/Delhi-03.06.2020

At 12:00 Noon

Present: As above.

Bail record received from the Filing Centre. Same is perused.


Ld. Counsel submits that the period of interim bail of the applicant is going to expire today. He submits that the applicant is seeking extension of interim bail since surgery of his mother is fixed for 10.06.2020. In the reply filed by the IO, she is seeking time to verify the medical documents of the applicant's mother. **IO is directed to verify the same till next date.** In the meantime, the interim bail of the applicant is extended till next date i.e. 08.06.2020, on the

FIR No.11/20
PS: Karol Bagh

same terms and conditions as mentioned in the order dated 20.05.2020,
annexed with the present application.

Put up on 08.06.2020.

Copy of this order be sent to the concerned Jail Superintendent.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
03.06.2020